

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

27. C.P. (IB)/858(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.05.2024**

Name of the Party: State Bank of India (through Resolution
Professional Mr. Purusottam Behera
VS
Mr. Siddhivinayak Shivram Dalvi

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Mitali Bhat a/w Mr. Priyank Jadav, Ld. Counsel for the Financial Creditor/ Resolution Professional present through physical mode. Ms. Manisha Prajapati, Ld. Counsel for the Personal Guarantor present through physical mode.
2. Ld. Counsel for the Financial Creditor seeks two weeks' time for filing an additional affidavit with respect to the limitation period.
3. At the request of Counsel, the matter is adjourned to **12.07.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)